10 of 1977) promulgated by the Vice-President dishcarging the functions of the President on the 19th September, 1977. [*Placed in Library. See* No. LT-1001/77].

(3) The Enemy Property (Amendment Ordinance, 1977 (No. 11 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [*Placed in Library. See* No. LT-1002/77].

(4) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 (No. 12 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [*Placed in Library. See* No. LT-1003/77].

(5) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 13 of 1977) promulgated by the President on the 30th September, 1977. [*Placed in Library. See* No. LT-1004/77].

(6) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 14 of 1977) promulgated by the President on the 30th September, 1977. [*Placed in Library. See* No. LT-1005/77].

(7) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977 (No. 15 of 1977) promulgated by the President on the 13th October, 1977. [*Placed in Library. See* No. LT-1006/77].

(8) The Advocates (Amendment) Ordinance, 1977 (No. 16 of 1977) promulgated by the President on the 31st October, 1977. [*Placed in Library. See* No. LT-1007/77].

CENTRAL WATER LABORATORY (GROUP A AND GROUP B) RECRUITMENT RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

I beg to lay on the Table a copy of the Central Water Laboratory (Group A and Group B) Recruitment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1158 in Gazette of India dated the 3rd September, 1977, issued under article 309 of the Constitution. [*Placed in Library. See* No. LT-1008/77].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1976-77 WITH AUDIT REPORT AND LEVY SUGAR PRICE EQUALISATION FUND RULES, 1977

SHRI RAVINDRA VARMA: On behalf of Shri Bhanu Pratap Singh,

I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1976-77 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [*Placed in Library. See* No. LT-1009/77].

(2) A copy of the Levy Sugar Price Equalisation Fund Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 619 (E) in Gazette of India dated the 26th September, 1977, under sub-section (3) of section 16 of the Levy Sugar Price Equalisation Fund Act, 1976. [*Placed in Library. See* No. LT-1010/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND A STATEMENT RE. MARKET LOANS FLOATED IN OCTOBER, 1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1044 and 1045 published in Gazette of India dated the 6th August, 1977 together with an explanatory memorandum.

(ii) G.S.R. 557 (E) to 561 (E) published in Gazette of India dated the 8th August, 1977 together with an explanatory memorandum.

(iii) G.S.R. 580 (E) to 582 (E) published in Gazette of India dated the 19th August, 1977 together with an explanatory memorandum.

(iv) G.S.R. 586 (E) published in Gazette of India dated the 22nd August, 1977 together with an explanatory memorandum.

(v) G.S.R. 587 (E) published in Gazette of India dated the 23rd August, 1977.

(vi) G.S.R. 1125 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.

(vii) G.S.R. 1126 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.

(viii) G.S.R. 1127 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.

(ix) G.S.R. 1128 and 1129 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.

(x) G.S.R. 1130 published in Gazette of India dated the 27th August, 1977 together with an explanatory memorandum.

(xi) G.S.R. 603 (E) published in Gazetted of India dated 3rd September, 1977 together with an explanatory memorandum.

(xii) G.S.R. 604 (E) published in Gazette of India dated the 5th September, 1977 together with an explanatory memorandum.

(xiii) G.S.R. 605 (E) published in Gazette of India dated the 7th September, 1977 together with an explanatory memorandum.

(xiv) G.S.R. 609 (E) published in Gazette of India dated the 13th September, 1977 together with an explanatory memorandum.

(xv) G.S.R. 616 (E) to 618 (E) published in Gazette of India dated the 24th September, 1977 together wth an explanatory memorandum.

(xvi) G.S.R. 1279 published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.

(xvii) G.S.R. 1280 and 1281 published in Gazette of India dated the 24th September, 1977 together with an explanatory memorandum.

(xviii) G.S.R. 627 (E) published in Gazette of India dated the 1st October, 1977 together with an explanatory memorandum.

(xix) G.S.R. 646 (E) published in Gazette of India dated the 17th October, 1977 together with an explanatory memorandum.

(xx) G.S.R. 662 (E) published in Gazette of India dated the 31st October, 1977 together with an explanatory memorandum. [*Placed in Library. See* No. LT-1011/77].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 1006 and 1007 published in Gazette of India dated the 30th July 1977 together with an explanatory memorandum.

(ii) G.S.R. 564 (E) published in Gazette of India dated the 9th August 1977 together with an explanatory memorandum.

(iii) G.S.R. 1100 published in Gazette of India dated the 20th

August, 1977 together with an explanatory memorandum.

(iv) G.S.R. 1189 published in Gazette of India dated the 10th September, 1977 together with an explanatory memorandum.

(v) G.S.R. 606 (E) published in Gazette of India dated the 12th September, 1977 together with an explanatory memorandum.

(vi) G.S.R. 626 (E) published in Gazette of India dated the 30th September, 1977 together with an explanatory memorandum. [*Placed in Library. See* No. LT-1012/77].

(3) A statement (Hindi and English versions) indicating the results of the market loans floated by the Government of India in October, 1977. [*Placed in Library. See* No. LT-1013/77].

12.42 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ABOLITION OF FOOD ZONES

SHRI C. K. CHANDRAPPAN (Cannanore): I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported abolition of food zones creating difficulties for the deficit States like West Bengal, Orissa, Tamil Nadu and Bihar in the matter of cordoning off the movement of foodgrains and supplying adequate quantity thereof to the people at reasonable prices."

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Under the pricing and procurement policy for Kharif cereals for the 1977-78 marketing season announced by the Government of India, all zonal restrictions on the movement of rice and paddy have been removed and such movements would now be free throughout the country. This policy was adopted, taking into consideration:

(i) Easy food situation, with expectation of bumper harvest from Kharif crops and with 19 Million Tonnes of foodgrain stocks, out of which 4.8 Million Tonnes was rice, the continuance of controls and restrictions was considered unnecessary;

(ii) The well-being of the people —producers as well as consumers. It was expected that the producers in surplus States would be getting better price for their produce and the consumers in the deficit States would be getting their supplies at lower prices. Since the adoption of the new policy, these expectations have been fulfilled:

(iii) In view of good harvest, it was also expected that procurement of rice, even after the removal of restrictions on its movement would not be much less. This expectation has also been fulfilled. Efforts to maximise procurement are continuing. In fact, procurement of rice this year so far has been highest, 6.5 lakh tonnes against 4.9 lakh tonnes during the corresponding period last year; and

(iv) Indian people being one should have access to one common market to the extent it is possible.

2. There are ample carry over stocks of last year to enable the Government of India to meet the requirements of the rice deficit States.